

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10422/2019

(Arising out of impugned final judgment and order dated 03-09-2019 in SBCRLMP No. 3850/2019 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

DEEPAK & ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.175133/2019-EXEMPTION FROM FILING O.T.)

Date : 20-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPHFor Petitioner(s) Mr. Rabin Majumder, AOR
Ms. Akansha Srivastava, Adv.
Ms. Mousmi Roy, Adv.
Mr. Nand Ram, Adv.For Respondent(s) Mr. Zakir Hussain, Adv.
Mr. Nakul Gupta, Adv.
Mr. Mahesh Kumar, Adv.
Ms. Siny Sara Varghese, Adv.
Ms. Devika Khanna, Adv.
Mrs. V.D. Khanna, Adv.
M/S Vmz Chambers, AOR

Mr. Pramod Dayal, Adv.
Mr. Nishanth Patil, AORUPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for respondent No.2, list after four weeks.

(ASHA SUNDRIYAL)
COURT MASTER(ANITA RANI AHUJA)
COURT MASTER